

### **Displacement of families due to land acquisition by RSP**

3218. SHRI MANGALA KISAN: Will the Minister of STEEL be pleased to state:

(a) the number of families displaced by acquisition of land by Rourkela Steel Plant;

(b) the total number of displaced families who have been provided with employment and the number of cases which are pending for which Local Displaced Persons Association has been agitating;

(c) the reasons why the list of displaced persons shows people from Bangladesh, West Bengal, Ranchi, Balasore, Cuttack, etc., as displaced from Sundargarh District; and

(d) by when Government would ensure that SAIL gives employment to all displaced persons?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) As per records available with Rourkela Steel Plant (RSP), 4094 families were displaced.

(b) Till date, RSP have provided employment to 6197 Local Displaced Persons (LDPs). Further in accordance with the decision taken in a meeting held on 11.3.1993 between the Local Administration and RSP, 1098 persons were identified for providing employment under LDP category. Out of the list, 505 persons have been provided employment and 593 persons are to be considered for employment.

(c) The representative of the State Government was associated at the time of selection of the candidates and employment had been provided to persons under LDP category, whose names were sponsored by employment exchange.

(d) The remaining persons out of the identified list will be considered for employment by RSP, in batches, as and when they complete the training at Government ITI, Rourkela. The State Governments sponsors and forwards the list of persons to be part under training.

### **Joint venture of SAIL and Japanese company**

3219. SHRI N.R. GOVINDARAJAR: Will the Minister of STEEL be pleased to state:

(a) whether SAIL has entered into foreign technology joint venture with a Japanese partner to make higher value products;

(b) if so, the details thereof;

(c) whether SAIL is also negotiating with a Japanese company to set up a factory in Eastern India either in Bokaro or Bhilai; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (d)  
To remain globally competitive, the Steel Authority of India Limited (SAIL) is exploring possibilities of technology-joint venture with select Japanese companies. No final decision on the issue has been taken so far.

12.00 NOON

[MR. DEPUTY CHAIRMAN, in the Chair.]

**PAPERS LAID ON THE TABLE**

- I. **Notification of the Ministry of Micro Small and Medium Enterprises**
- II. **Report and Accounts (2008-09) of various Development Corporation Ltd. and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA J. PATEL): Sir, I lay on the Table—

- I. A copy (in English and Hindi) of the Ministry of Micro, Small and Medium Enterprises Notification No. S.O. 597 (E), dated the 16th March, 2010, publishing the Coir Industry (Amendment) Rules, 2010, under sub-section (4) of Section 26 of the Coir Industry Act, 1953.

[Placed in Library. See No. L.T. 2234/15/10]

- II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—
  - (a) Twenty-first Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, for the year 2008-09, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L.T. 2233/15/10]

- (b) Seventeenth Annual Report and Accounts of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited (OIDC), Nani Daman, for the year 2008-09, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (c) Statements by Government accepting the above Reports.
- (ii) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2232/15/10]